

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4262/2021

This the 24th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Haji Sadiq Ali, Age 50 years
S/o Haji Ghulam Mohammad
R/o Bagh-e-Khumani Kargil.

.....(Petitioner)

(Advocate:- Mr. Javaid Hameed)

Versus

1. Mr. Mohammad Sadiq Sheikh, Deputy Commissioner, Kargil and 01 other.
.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This T.A. is a contempt petition transferred by Hon'ble High Court of J&K to this Tribunal. Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 05.03.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 24.05.2021 for appearance of applicant.

3. In any case, we have gone through the contempt petition. No case of contempt of Court is made out against the respondents. Accordingly, the Contempt Petition is closed and notices issued stand discharged.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/ShashiArun